

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 135
TO BE ANSWERED ON 21.07.2015

Protection of Tigers

135. SHRI RAMDAS C. TADAS:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether a number of tigers have died in various tiger reserves during the recent years;
- (b) if so, the details thereof and the reasons therefor, tiger reserve and State-wise;
- (c) whether the Government has taken effective steps for protection of tigers and increasing their number in various tiger reserves and if so, the details thereof;
- (d) the details of funds allocated and utilised for the protection of tigers during the last three years and the current year; and
- (e) the details of Tiger Reserves in the country where the birth of tiger cubs have been reported?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI PRAKASH JAVADEKAR)

- (a) & (b) The details of tiger mortality due to natural and other causes including poaching and seizure, as reported by States, tiger reserve-wise and State-wise is at **Annexure-I (a) & I (b)** respectively.
- (c) Several milestone initiatives have been taken by the Government of India for conservation and protection of tigers and other wild animals and is at **Annexure-II**.
- (d) The details of funds allocated and utilised for the protection of tigers during the last three years and the current year are at **Annexure-III**.
- (e) The birth of tiger cubs are not collated by the National Tiger Conservation Authority. The tiger estimation takes into account only those tigers which are adult.

ANNEXURE-I (a)**ANNEXURE REFERRED TO IN REPLY TO PARTS (a) & (b) OF THE LOK SABHA UNSTARRED QUESTION NO. 135 ON PROTECTION OF TIGERS DUE FOR REPLY ON 21.07.2015.**

Details of tiger mortality due to natural and other causes including poaching and seizure, as reported by States, tiger reserve-wise

Year : 2014

S. No.	Name of Tiger Reserve	State	Under scrutiny	Poaching including seizure	Natural and other causes	Total
1	Nagarjunsagar	Andhra Pradesh	1	0	0	1
2	Manas	Assam	1	0	0	1
3	Nameri	Assam	0	0	0	0
4	Kaziranga	Assam	3	0	0	3
5	Valmiki	Bihar	1	0	2	3
6	Bandipur	Karnataka	4	0	0	4
7	Nagarahole	Karnataka	1	0	0	1
8	Biligiri Ranganatha Temple	Karnataka	1	0	0	1
9	Parambikulam	Kerala	0	0	1	1
10	Kanha	Madhya Pradesh	0	1	4	5
11	Pench	Madhya Pradesh	1	0	0	1
12	Bandhavgarh	Madhya Pradesh	5	1	1	7
13	Panna	Madhya Pradesh	1	0	0	1
14	Melghat	Maharashtra	1	0	0	1
15	Tadoba-Andhari	Maharashtra	3	0	0	3
16	Mudumalai	Tamil Nadu	4	0	2	6
17	Sathyamangalam	Tamil Nadu	1	1	0	2
18	Anamalai	Tamil Nadu	2	0	0	2
19	Pilibhit	Uttar Pradesh	1	0	0	1
20	Corbett	Uttarakhand	0	0	1	1
	TOTAL		31	3	11	45

Year : 2015 (as on 16.7.2015)

S. No.	Name of Tiger Reserve	State	Under scrutiny	Poaching including seizure	Natural and other causes	Total
1	Bandipur	Karnataka	5	0	0	5
2	Nagarahole	Karnataka	2	0	0	2
3	Biligiri Ranganatha Temple	Karnataka	2	0	0	2
4	Periyar	Kerala	4	0	0	4
5	Kanha	Madhya Pradesh	1	0	1	2
6	Bandhavgarh	Madhya Pradesh	1	0	0	1
7	Tadoba-Andhari	Maharashtra	1	0	0	1
8	Similipal	Odisha	0	1	0	1
9	Ranthambore	Rajasthan	1	0	0	1
10	Kalakad-Mundanthurai	Tamil Nadu	1	0	0	1
11	Mudumalai	Tamil Nadu	2	0	0	2
12	Sathyamangalam	Tamil Nadu	1	0	0	1
13	Corbett	Uttarakhand	1	0	0	1
14	Sunderbans	West Bengal	1	0	0	1
15	Pilibhit	Uttar Pradesh	1	2	0	3
	TOTAL		24	3	1	28

ANNEXURE-I (b)**ANNEXURE REFERRED TO IN REPLY TO PARTS (a) & (b) OF THE LOK SABHA UNSTARRED QUESTION NO. 135 ON PROTECTION OF TIGERS DUE FOR REPLY ON 21.07.2015.**

Details of tiger mortality due to natural and other causes including poaching and seizure, as reported by States, State-wise

Year : 2014

S. No.	State	Inside Tiger Reserve			Total	Outside Tiger Reserve			Total	Grand Total
		Cases under scrutiny	Poaching Including seizure	Natural & Other causes		Cases under scrutiny	Poaching Including seizure	Natural & Other causes		
1	Andhra Pradesh	1	0	0	1	0	2	0	2	3
2	Madhya Pradesh	7	2	5	14	2	0	0	2	16
3	Maharashtra	4	0	0	4	3	3	0	6	10
4	Tamil Nadu	7	1	2	10	6	0	1	7	17
5	Assam	4	0	0	4	1	0	1	2	6
6	Bihar	1	0	2	3	0	0	0	0	3
7	Uttarakhand	0	0	1	1	5	0	2	6	8
8	Uttar Pradesh	1	0	0	1	1	0	0	1	2
9	Kerala	0	0	1	1	3	0	0	3	4
10	Chhattisgarh	0	0	0	0	0	2	0	2	2
11	Karnataka	6	0	0	6	1	0	0	1	7
12	Telangana	0	0	0	0	1	0	0	1	1
	TOTAL	31	3	11	45	23	7	4	34	79

Year : 2015 (as on 16.7.2015)

S. No.	State	Inside Tiger Reserve			Total	Outside Tiger Reserve			Total	Grand Total
		Cases under scrutiny	Poaching Including seizure	Natural & Other causes		Cases under scrutiny	Poaching Including seizure	Natural & Other causes		
1	Andhra Pradesh	0	0	0	0	0	0	0	0	0
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0
3	Assam	0	0	0	0	0	0	0	0	0
4	Bihar	0	0	0	0	0	0	0	0	0
5	Chhattisgarh	0	0	0	0	0	0	0	0	0
6	Jharkhand	0	0	0	0	0	0	0	0	0
7	Karnataka	9	0	0	9	0	0	0	0	9
8	Kerala	4	0	0	4	0	0	0	0	4
9	Madhya Pradesh	2	0	1	3	3	0	0	3	6
10	Maharashtra	1	0	0	1	4	0	0	4	5
11	Mizoram	0	0		0	0	0	0	0	0
12	Odisha	0	1	0	1	0	0	0	0	1
13	Rajasthan	1	0	0	1	0	0	0	0	1
14	Tamil Nadu	4	0	0	4	0	0	1	1	5
15	Telangana	0	0	0	0	0	0	0	0	0
16	Uttar Pradesh	1	2	0	3	0	0	0	0	3
17	Uttarakhand	1	0	0	1	1	0	0	1	2
18	West Bengal	1	0	0	1	0	0	0	0	1
	TOTAL	24	3	1	28	8	0	1	9	37

ANNEXURE REFERRED TO IN REPLY TO PART (c) OF THE LOK SABHA UNSTARRED QUESTION NO. 135 ON PROTECTION OF TIGERS DUE FOR REPLY ON 21.07.2015.

Milestone initiatives have been taken by the Government of India for conservation and protection of tigers and other wild animals

Legal steps

1. Amendment of the Wild Life (Protection) Act, 1972 in 2006 to provide enabling provisions for constituting the National Tiger Conservation Authority under section 38 IV B and the Tiger and Other Endangered Species Crime Control Bureau under section 38 IV C.
2. Enhancement of punishment for offence in relation to the core area of a tiger reserve or where the offence relate to hunting in the tiger reserves or altering the boundaries of tiger reserves, etc.
3. Comprehensive guidelines under section 38O 1 (c) of the Wildlife (Protection) Act, 1972 issued for Project Tiger and Tourism in Tiger Reserves on 15th October, 2012.

Administrative steps

4. Strengthening of antipoaching activities, including special strategy for monsoon patrolling, by providing funding support to tiger reserve States, as proposed by them, for deployment of antipoaching squads involving ex-army personnel or home guards, apart from workforce comprising of local people, in addition to strengthening of communication and wireless facilities.
5. Constitution of the National Tiger Conservation Authority (NTCA) with effect from the 4th September, 2006, for strengthening tiger conservation by, inter alia, ensuring normative standards in tiger reserve management, preparation of reserve specific tiger conservation plan, laying down annual audit report before Parliament, constituting State level Steering Committees under the Chairmanship of Chief Ministers and establishment of Tiger Conservation Foundation.
6. Constitution of a multidisciplinary Tiger and Other Endangered Species Crime Control Bureau (Wildlife Crime Control Bureau) with effect from the 6th June, 2007 to effectively control illegal trade in wildlife.
7. The in-principle approval has been accorded by the National Tiger Conservation Authority for creation of three new tiger reserves, and the sites are: Ratapani (Madhya Pradesh), Sunabeda (Odisha) and Guru Ghasidas (Chhattisgarh). Final approval has been accorded to Kudremukh (Karnataka) for declaring as a tiger reserve by the State. The State Governments have been advised to send proposals for declaring the following areas as tiger reserves: (i) Suhelwa (Uttar Pradesh), (ii) Mhadei Sanctuary (Goa), (iii) Srivilliputhur Grizzled Giant Squirrel / Megamalai Wildlife Sanctuaries / Varushanadu Valley (Tamil Nadu), (iv) Dibang Wildlife Sanctuary (Arunachal Pradesh) and (v) Cauveri-MM Hills (Karnataka).
8. Rajaji National Park (Uttarakhand) has been declared / notified as 48th Tiger Reserve. Besides the recently notified tiger reserves include: Kawal (Telangana), Sathyamangalam (Tamil Nadu), Mukandra Hills (Rajasthan), Nawegaon-Nagzira (Maharashtra), Amrabad (erstwhile Nagarjunasagar Srisailem Tiger Reserve portion) (Telangana), Pilibhit (Uttar Pradesh) and Bor (Maharashtra).
9. The revised Project Tiger guidelines have been issued to State Governments for strengthening tiger conservation, which apart from ongoing activities, inter alia, include financial support to States for enhanced village relocation or rehabilitation package for people living in core or critical tiger

habitats (from Rs. 1 lakh per family to Rs. 10 lakhs per family), rehabilitation or resettlement of communities involved in traditional hunting, mainstreaming livelihood and wildlife concerns in forests outside tiger reserves and fostering corridor conservation through restorative strategy to arrest habitat fragmentation.

10. A scientific methodology for estimating tiger (including co-predators, prey animals and assessment of habitat status) has been evolved and mainstreamed. The findings of this estimation and assessment are bench marks for future tiger conservation strategy.

11. The 18 tiger States have notified the core/critical tiger habitat (39589.84 sq. km.), and the buffer/peripheral area (30161.80 sq.km.) of all the 48 tiger reserves in the country, under section 38V of the Wild Life (Protection) Act, 1972, as amended in 2006.

12. Regional Offices of the National Tiger Conservation Authority are operational at Nagpur, Bengaluru and Guwahati headed by an Inspector General of Forests.

Financial steps

13. Financial and technical help is provided to the State Governments under various Centrally Sponsored Schemes, such as Project Tiger and Integrated Development of Wildlife Habitats for enhancing the capacity and infrastructure of the State Governments for providing effective protection to wild animals.

International Cooperation

14. India has a bilateral understanding with Nepal on controlling trans-boundary illegal trade in wildlife and conservation, apart from a protocol on tiger conservation with China.

15. A protocol has been signed in September, 2011 with Bangladesh for conservation of the Royal Bengal Tiger of the Sunderban.

16. A sub-group on tiger and leopard conservation has been constituted for cooperation with the Russian Federation.

17. India is the founder member of the Global Tiger Forum of Tiger Range Countries for addressing international issues related to tiger conservation.

18. During the 14th meeting of the Conference of Parties to CITES, which was held from 3rd to 15th June, 2007 at The Hague, India introduced a resolution along with China, Nepal and the Russian Federation, with direction to Parties with operations breeding tigers on a commercial scale, for restricting such captive populations to a level supportive only to conserving wild tigers. The resolution was adopted as a decision with minor amendments. Further, India made an intervention appealing to China to phase out tiger farming and eliminate stockpiles of Asian big cats body parts and derivatives. The importance of continuing the ban on trade of body parts of tigers was emphasized.

19. Based on India's strong intervention during the 62nd meeting of the Standing Committee of the Convention on International Trade in Endangered Species of Wild Fauna and Flora (CITES) at Geneva from 23-27 July, 2012, the Convention on International Trade in Endangered Species of Wild Fauna and Flora Secretariat has issued a notification No. 2012/054 dated the 3rd September, 2012 to Parties to fully implement Decision 14.69 and report to the Secretariat by 25 September, 2012 (Progress made on restricting captive breeding operations of tigers etc.).

OTHER MISCELLANEOUS STEPS

20. **Creation of Special Tiger Protection Force (STPF):** The Special Tiger Protection Force (STPF) has been made operational in the States of Karnataka (Bandipur), Maharashtra (Pench and Tadoba-Andhari) and Odisha (Similipal), out of 13 initially selected tiger reserves, with 100% central assistance under the ongoing Centrally Sponsored Scheme of Project Tiger. In-principle approval has been accorded for creation of the said force in Nawegoan-Nagzira, Melghat (Maharashtra), Kawal and Amrabad (erstwhile Nagarjunasagar Srisailem Tiger Reserve portion) Tiger Reserves (Telangana).
21. In collaboration with TRAFFIC-INDIA, an online tiger crime data base has been launched, and Generic Guidelines for preparation of reserve specific Security Plan has been evolved.
22. Implementing a tripartite Memorandum of Understanding (MOU) with tiger States, linked to fund flows for effective implementation of tiger conservation initiatives.
23. Steps taken for modernizing the infrastructure and field protection, besides launching 'Monitoring system for Tigers' Intensive Protection and Ecological Status (M-STrIPES)' for effective field patrolling and monitoring.
24. Steps taken for no-cost involvement of Non-Governmental Experts in the all India tiger estimation.
25. Initiatives taken for improving the field delivery through capacity building of field officials, apart from providing incentives.
26. As a part of active management to rebuild Sariska and Panna Tiger Reserves where tigers have become locally extinct, reintroduction of tigers and tigresses have been done. The successful reintroduction of wild tigers in Sariska is a unique exercise and is the first of its kind in the world. The reintroduced tigresses are breeding. The tiger reintroduction initiative at Panna (MP) has also been very successful.
27. Special advisories issued for in-situ build up of prey base and tiger population through active management in tiger reserves having low population status of tiger and its prey.
28. **All India Tiger, Co-predators and Prey Estimation, 2014:-** The third round of country level tiger status assessment completed in 2014, with the findings indicating an increase with a tiger population estimate of 2226, lower and upper limits being 1945 and 2491 respectively, as compared to the last country level estimation of 2010, with an estimate of 1706 (lower and upper limits being 1520-1909 tigers), and 2006 estimation, with an estimate of 1411 (lower and upper limits being 1165 and 1657). At present, India has around 70% of tiger population and its source areas amongst the 13 tiger range countries in the world, owing to its long history of conserving the species through Project Tiger (2.12% of country's geographical area spread out in 48 tiger reserves in 18 States).
29. **Management Effectiveness Evaluation (MEE):** A report on Management Effectiveness Evaluation (MEE) of Tiger Reserves was released on January, 2015, containing the third round of independent assessment based on refined criteria done in 2013-14 for 43 tiger reserves. Out of 43 tiger reserves, 17 were rated as 'very good', 16 as 'good' and 10 as 'fair'.
30. Providing special assistance for mitigation of human-tiger conflicts in problematic areas.

Standard Operating Procedures (SOPs)

31. A 'Standard Operating Procedure' for dealing with tiger deaths has been issued, based on advisories of Project Tiger / National Tiger Conservation Authority, with inputs from Wildlife Crime Control Bureau, State officials and experts, fine tuned to meet the present challenges.
32. A 'Standard Operating Procedure' for dealing with straying tigers in human dominated landscape has been issued.
33. A 'Standard Operating Procedure' for disposing tiger/leopard carcass/body parts has been issued.
34. A Standard Operating Procedure has been issued to deal with orphaned / abandoned tiger cubs and old / injured tigers in the wild.
35. A 'Standard Operating Procedure' has been issued to deal with tiger depredation on livestock.
36. A 'Standard Operating Procedure' has been issued for active management towards rehabilitation of tigers from source areas at landscape level.
37. Launching of Phase-IV tiger reserve level, continuous monitoring of tigers using camera traps and building up data on photo captures of individual tigers.
38. Launching the creation of a national repository of camera trap photo IDs of individual tigers.
39. In-principle approval for use of CAMPA funds towards village relocation from core areas.
40. Under active management, permission accorded for translocation of wilded / straying tigers / tigresses from high to low density reserves within States.
41. Field level workshops for capacity building of field officers to deal with straying tigers.
42. NTCA teams sent for field appraisal of tiger deaths / Project Tiger implementation.

Recent Steps

43. Completion of e-surveillance project in Corbett Tiger Reserve (Uttarakhand). Central assistance (100%) has been provided for installing 24X7 e-surveillance at Kaziranga Tiger Reserve (Assam) and fringe of Ratapani Wildlife Sanctuary (Madhya Pradesh).
44. Economic Valuation of six tiger reserves done in collaboration with the Indian Institute of Forest Management.
45. Trial of Unmanned Aerial Vehicle for monitoring done in the Panna Tiger Reserve (Madhya Pradesh), in collaboration with the Wildlife Institute of India.
46. Assessment of Status, Density and Change in Forest Cover in and around tiger reserves of the Shivalik Gangetic Plain Landscape done in collaboration with the Forest Survey of India.
47. A Rhino Task Force has been created for suggesting measures to strengthen rhino protection in the Kaziranga Tiger Reserve.
48. In-principle approval has been accorded for creation of Rhino Protection Force at Kaziranga Tiger Reserve.

49. Supporting a health insurance scheme for forest guards in Kaziranga Tiger Reserve.
50. Fostering a voluntary group “Friends for Rhino” for eliciting public support for rhino conservation with active local participation around Kaziranga Tiger Reserve.
51. Ascertaining progress of CBI investigation in rhino poaching cases handed over by the State of Assam.
52. Real Time Monitoring of funds released to Kaziranga Tiger Reserve from the Centre.
53. Initiative taken for collaboration with National Remote Sensing Agency (NRSA) towards evolving an alert system in tiger reserves prone to natural disasters.
54. A joint report with Nepal has been brought out on the assessment of tiger status in the terai arc landscape.
55. Initiative taken for collaboration of National Tiger Conservation Authority and Wildlife Crime Control Bureau towards an online tiger / wildlife crime tracking / reporting system in tiger reserves.

ANNEXURE-III**ANNEXURE REFERRED TO IN REPLY TO PART (d) OF THE LOK SABHA UNSTARRED QUESTION NO. 135 ON PROTECTION OF TIGERS DUE FOR REPLY ON 21.07.2015.****Details of funds allocated and utilised for the protection of tigers during the last three years and the current year, under the Centrally Sponsored Scheme of Project Tiger**

(Rs. in lakhs)

Sl. No.	States	2012-13		2013-14		2014-15		2015-16 (as on 15.7.2015)	
		Allocated/ released	Utilised	Allocated/ released	Utilised	Allocated/ released	Utilised	Allocated/ released	Utilised
1.	Andhra Pradesh	404.8904	248.607	211.7804	289.83200	184.141		0.00*	-
2	Arunachal Pradesh	420.0872	420.0733	757.1705	736.67229	658.426		0.00*	-
3	Assam	373.894	569.852	808.9665	1248.9560	1509.389		0.00*	-
4	Bihar	311.064	189.21918	285.0898	285.1302	317.096		207.73051	-
5	Chhattisgarh	532.4632	512.15217	583.056	550.9530	609.827		0.00*	-
6	Jharkhand	107.44023	118.512	251.168	194.8475	199.080		47.98470	-
7	Karnataka	933.5311	1902.39	2016.0318	1851.0818	1565.773		704.27136	-
8	Kerala	514.835	499.446	489.296	495.056	517.5351		346.06320	-
9	Madhya Pradesh	5772.3638	5727.843	4815.734	2052.847	4335.118		566.13040	-
10	Maharashtra	848.4083	946.8903	3453.3483	1378.21395	3425.524		1339.47890	-
11	Mizoram	468.31	241.31	233.68	233.68	232.189		153.95840	-
12	Odisha	163.756	298.863	786.9	804.55374	707.391		377.34640	-
13	Rajasthan	4090.567	2840.29	512.848	916.970	627.192		0.00*	-
14	Tamil Nadu	445.983	444.274	763.255	723.308	864.316		540.17128	-
15	Uttarakhand	160.69	247.025	384.045	355.285	391.1941		293.93160	-
16	Uttar Pradesh	334.055	522.086	525.876	496.249	760.928		0.00*	-
17	West Bengal	404.916	312.95799	348.516	438.00091	596.882		376.50781	-
18	Goa	0.00	0.00	2.05	0.00	0.00		0.00*	-
19	Telangana	0.00	0.00	0.00	0.00	0.00		86.01440	-
	Total	16,287.25423	16,041.79097	17,228.81133	13051.63639	17,502.00	Final Utilisation Certificate is yet to be received.	5,039.58896	-

* Yet to be released

NB:- Utilised amount is more than the released amount owing to carried over unspent funds of the previous years.
